

Wakf (Amendment) Act, 1984

1527. SHRI SYED AHMAD HASHMI: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether it is a fact that the Wakf (Amendment) Act, 1984 is pending enforcement for the past over a year due to opposition from certain quarters;

(b) if so, the steps taken by Government to remove the cause of resentment;

(c) whether it is a fact that any demand has been made for enforcement of certain non-controversial sections of the amended act;

(d) if so, what are the reasons for not enforcing those sections; and

(e) whether some State Governments have demanded enforcement of the Wakf (Amendment) Act, 1984?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI H. R. BHARDWAJ): (a) and (b) The question of enforcement of the provisions of Wakf (Amendment) Act, 1984 is still under consideration. Section 1(2) of the Act provides that the Act shall come into force in a State on such date as the Central Government may, by notification in the Official Gazette, appoint, and different dates may be appointed for different provisions of the Act and for different States or for different areas within a State. The matter relating to enforcement of the Act was initially taken up with all the States by a letter addressed to all the Chief Secretaries. They were also requested to take preparatory steps and be in readiness for enforcement of the Act and the different provisions. Replies have been received from some States indicating readiness to have the Act extended; some States are yet to indicate a clear date or their willingness to have the Act extended within a specified date. In the meanwhile Government have received several representations from the members of minority community expressing concern over some of the provisions contained in the Act. All these issues having a bearing on the enforcement of the Act are under consideration.

(c) Yes, Sir.

(d) Decision on this is also related to the matters referred to at (a) and (b) above.

(e) The Governments of Andhra Pradesh, Karnataka, Kerala, Orissa, Punjab, Rajasthan and Tripura have indicated their agreement to have the Act extended to those States.

Delay in the completion of Rihand Super Thermal Power Project

1528. SHRI SATYA PRAKASH MALAVIYA:

SHRI VIRENDRA VERMA:

Will the Minister of ENERGY be pleased to state:

(a) whether it is a fact that completion of 1000 MW Rihand Super Thermal power project is considerably behind the schedule;

(b) if so when the project is now likely to be completed and commissioned as against the original schedule of completion;

(c) what are the main constraints in the completion of the project; and

(d) what measures have been taken by the Government to ensure its completion according to the revised schedule to avoid further cost escalation of the project?

THE MINISTER OF STATE IN THE DEPARTMENT OF POWER (SHRI ARIF MOHD. KHAN): (a) and (b) As per the Schedule approved by the Government of India in 1982, the first Unit of the Rihand Super Thermal Power Project (STPP) Stage-I is scheduled to be commissioned in June 1987. According to an assessment made in August 1985, the best achievable date for commissioning of Unit-T is April, 1988.

(c) and (d) - M/s. Northern Engineering Industries (NET) of the U.K. are the main contractors for supply and erection of equipment for the Rihand STPP Stage-I which is being executed with British assistance. In order to meet their contractual obligations, the NEI have to develop proper Project Engineering and Management arrangements. Review Meetings were held between the National Thermal

Power Corporation and the NEI in August and September, 1985 to resolve several outstanding issues. The progress of this Project is also being closely reviewed and monitored at the Government level.

Industries in public sector in U.P.

1529. SHRI SATYA PRAKASH MAL-AVIYA: Will the Minister of INDUSTRY be pleased to state:

(a) the number of industries being run by his Ministry in the public sector in

Uttar Pradesh, their names and places of location; and

(b) the total amount of investment made in them so far and the extent of losses so far separately?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT (SHRI M. ARNACHALAM: (a) and (b) A statement is attached.

Statement

Name of Public Sector Undertaking	Location	Total Govt. Investment (equity) (as on 31-3-85)	Cumulative Loss (upto 31-3-85)
		Rs.	Rs.
1. National Bicycle Corporation of India Limited.	Hind Nagar Ghaziabad	4,33,45,821 (as on 31-3-1983)	7,19,00,000
2. Bharat Leather Corporation Limited	NOIDA Ghaziabad	4,94,00,000	1,89,00,000
3. Tannery & Footwear Corporation of India Ltd.	Kanpur	42,00,00,000	42,34,00,000
4. Triveni Structurals Limited	Naini (Allahabad)	6,03,00,000	19,13,70,000
5. Scooters India Limited	Lucknow	5,07,00,000	65,49,00,000
6. Bharat Pumps & Compressor Limited.	Naini (Allahabad)	15,59,94,000	13,41,73,000
7. H. M. T. Watch Factory	Ranibagh, Distt. Nainital	*44,71,00,000	Factory was inaugurated only on 15-11-1985
8. Bharat Heavy Electricals Limited :			
(a) Heavy Electrical Equipment Plant	Hardwar	*160,89,00,000	Earned Profit of 61,18,00,000
(b) Central Foundry & Forge Plant	Hardwar	*43,77,00,000	18,81,00,000
(c) Transformer Plant	Jhansi	*24,59,00,000	18,51,00,000
(d) Insulator Plant	Jagdishpur	*20,96,00,000	6,51,00,000
(e) Component Fabrication Plant	Rudrapur	*1,26,00,000	5,00,000

*Figures indicate project cost.